

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 26/RP/2024

Subject : Petition for review of the order dated 16.5.2024 in Petition No.249/MP/2023

Petitioner : Solar Energy Corporation of India Limited ('SECI')

Respondents : National Load Despatch Centre ('NLDC') and Ors.

Petition No. 138/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Pilot Projects of 500 MW/1000MWh Standalone Battery Energy Storage Systems in India under Tariff-Based Global Competitive Bidding (ESS-I) process as per the guidelines of the Government of India.

Petitioner : Solar Energy Corporation of India Limited ('SECI')

Respondents : JSW Renew Energy Five Limited ('JREFL') and Ors.

Date of Hearing : **25.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Parties present : Shri. M. G. Ramachandran, Senior Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Shirse Saraswati, Advocate, SECI
Mr. Aneesh Bajaj, Advocate, SECI
Shri Gajendra Singh, NLDC
Shri Aman Anand, Advocate, JREFL
Shri Aman Dixit, Advocate, JREFL
Ms. Natasha, Advocate, JREFL

Record of Proceedings

In the absence of the required coram, the Petition No. 26/RP/2024 could not be heard .

2. The learned senior counsel for the SECI submitted that both the Petitions are inter-linked and should be heard together.
3. Considering the submission of the learned counsel for SECI, the Commission adjourned the matters.
4. The Petitions shall be listed for the hearing on **8.8.2024**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)